COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 144 OF 2017 & IA NO. 366 OF 2017 & IA NO. 383 OF 2018

Dated: 3rd May, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

Sugar Mills Association Madhya PradeshAppellant(s)

Vs.

Madhya Pradesh Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Ashwin Ramanathan for

Mr. Anand K. Ganesan Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. S. Venkatesh

Mr. Vikas Maini

Mr. Pratyush Singh for R-1

Mr. Nitin Gaur

Ms. Anuradha Mishra for R-2

ORDER

IA NO. 383 OF 2018

(Appnl. for condonation of delay in filing reply)

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

APPEAL NO. 144 OF 2017

Learned counsel for the appellant seeks three weeks time to file rejoinder. He may file the same on or before 25.05.2018 after serving copy on the other side.

List the matter on <u>17.07.2018.</u>

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member

ts/mk